

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 430/MP/2024**

Subject : Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by the Tata Power Company Limited on account of non-supply of Electricity in terms of directions dated 20.2.2023 issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.

Petitioner : PSPCL

Respondents : TPCL and 2 others

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL  
Ms. Pallavi Saigal, Advocate, PSPCL  
Shri Shubham Arya, Advocate, PSPCL  
Shri Rishabh Saxena, Advocate, PSPCL  
Ms. Shubhi Sharma, Advocate, TPCL  
Shri Divyansh Kasana, Advocate, TPCL  
Shri Samprati Singh, Advocate, TPCL  
Shri Gajendra Singh, WRLDC  
Shri Alok Mishra, WRLDC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed for adjudication and recovery of the amount payable by the Respondent TPCL on account of non-supply of Electricity in terms of directions dated 20.2.2023 issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.

2. The learned counsel appearing for the Respondent TPCL raised objections on the '*maintainability*' of the petition and sought time to file its reply.
3. The Commission, after hearing the parties, directed as under:
  - (a) Issue notice to the Respondents on '*maintainability*'.
  - (b) The Respondents are permitted to file their replies on or before **24.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **8.3.2025**.



4. The Petition will be listed for hearing on **20.3.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

